

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDERS OF THE BENCH**

**25.07.2011**

**OA No. 306/2011 with MA 200/2011**

Mr. P.N. Jatti, Counsel for applicant.

Heard learned counsel for the applicant.

The main controversy involved in this OA is that Rs.10,000/- had been arbitrarily deducted from the salary of the applicant for the month of June, 2011.

On 21.07.2011, the learned counsel for the applicant was asked to submit the pay slips of the applicant. Pursuant to the observations made by this Tribunal, today vide MA No. 200/2011, the applicant produced the pay slips of the applicant for the months from April, 2011 to June, 2011 wherein the net amount payable to the applicant for the month of June was shown as Rs.10,592/- whereas the net amount payable to the applicant for the months of April & May, 2011 was shown as Rs.20,592/-. These pays slips are taken on record. The MA No. 200/2011 stands disposed of according.

To this effect, the applicant had also filed his representation dated 05.07.2011 (Annexure A/1) praying therein to refund the sum of Rs.10,000/- which had been deducted arbitrarily from his salary without showing any reasons.

Be that as it may, the respondents are directed to consider the representation of the applicant dated 05.07.2011 (Annexure A/1) and shall pass speaking order why the sum of Rs.10,000/- had been deducted from his salary. The applicant is at liberty to redress his grievance by filing substantive OA, if any prejudicial order is passed on his representation.

With these observations, the OA shall stands disposed of with no order as to costs.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K. S. Rathore*  
(Justice K.S. Rathore)  
MEMBER (J)

AHQ